

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

**CP (IB) No. 3/95/HDB/2023
AND
IA (IBC) 607/2024 in CP (IB) No. 3/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India (Stressed Assets Management Branch) **...Petitioner**

AND

Mr. Ajay Kumar Agarwal (G S Oils Limited) **...Respondent**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 607/2024

Learned Counsel Mr GP Yash Vardhan, for applicant present physically.
It is represented that notice by way of publication has been effected. Personal
Guarantor called absent. Service held sufficient. Set ex-parte.
For hearing the applicant, matter adjourned to 23.07.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**